COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NOS. 14 & 464 OF 2017 IN APPEAL NO. 06 OF 2017

Dated: 12th July, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Punjab State Power Corporation Ltd.

...Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for Appellant(s) : Mr. Anand K.Ganesan

Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R.1

Mr. Aditya Grover

Mr. Arjun Grover for R-2

Mr. Praveen Kumar for R.3

<u>ORDER</u>

IA No. 14 & 464 of 2017

(Appls. for stay & directions)

Mr. Anand K. Ganesan, learned counsel for the Appellant, on instructions, states that subject to the outcome of the appeal and without prejudice to the Appellant's rights, the impugned order is being implemented.

In view of the above statement, these applications have become infructuous and are disposed of as such.

APPEAL NO. 06 OF 2017

List the matter on *09.08.2017*.

(I. J. Kapoor) Technical Member

(Justice Ranjana P. Desai) Chairperson